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**With reference to OA 594/2022 titled Syed Riyaz V/S Union Territory of Jammu and Kashmir and Others**

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**From :** syedriyaz2918@gmail.com

Tue, Aug 06, 2024 10:04 AM

**Subject :** With reference to OA 594/2022 titled Syed Riyaz V/S Union Territory of Jammu and Kashmir and Others

**To :** Consultant Judicial-NGT(P.B.) <judicial-ngt@gov.in>

The Chairman,  
National Green Tribunal,  
New Delhi.

Sub:- With reference to Original Application No. 594/2022 titled Syed Riyaz V/S Union Territory of Jammu and Kashmir and Others .

Esteemed Sir,

It is hereby submitted that among total 540 Brick Kilns operating in 20 districts of Jammu and Kashmir almost 300 brick kiln units operating in a small district of Budgam without having any authentication to run the units. Illegal and unscientific operation of such a big lot of Brick kilns units have created big environmental mess by means of degradation of Air Quality by the emission of toxic gases in huge amount, Polluting Water Bodies, Land Conversion and Topographical Changes by land Excavation and Un-Scientific Mining.

On the directions of Honorable NGT a Survey was conducted by the all stakeholders from government side like Jammu and Kashmir Pollution Control Committee and local District Administration and it was found that 80 percent Brick kiln units were operating unauthentically and have proved big threat to over all environment. The emission of huge amount of smoke with toxic gases have pushed local people various chronic chest disease and recently a survey conducted by some health related agencies revealed that the area is highly affected and polluted air Quality is main reason of heart attacks among the people residing nearby areas. The district has carrying burden of 300 brick kilns 1500 percent more its carrying capacity as compared to other districts of Jammu and Kashmir having 20 districts with 540 Brick kiln units in total.

Clouser Order issued against 146 brick kilns by Jammu and Kashmir Pollution Control Committee and forwarded to concern district Magistrate for implementation by means of closing the operation of Brick kilns has not been implemented and brick Kilns are openly continuing their operation with out facing any legal action by the concerned authorities. The recent survey conducted in the month of July 2024 found not only all brick kilns are doing its illegal operation but some new Brick kiln units has been established violating all set rules. It has been found that Pollution Control Committee as well as district administration both are non serious to Stop the illegal operation of this very anti environment industry for their personal interests. Broad day light operation of the industry is only because of miscellaneous and selfish approach of corrupted officials who do not perform their duties as well.

The big reason of non responsive approach to implement the clouser order against the illegally and Un-Scientifically operating unit is huge corruption which the industry were used since from its beginning.

It is hereby requested to Honable National Green Tribunal New Delhi for forwarding hard directions to the concerned agencies to redress the serious human as well as environment issues as early as possible please.

Thanking you in anticipation.

Yours sincerely

Syed Riyaz

Applicant

Social Activist

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